

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.03.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.127/9/AMR/2022		9 of IBC	Kanwar Enterprises Private Limited Vs. BGR Energy Systems Limited
	IA(IBC)/88/2023	Rule 11 of NCLT Rules, 2016	Kanwar Enterprises Pvt Ltd Vs. BGR Energy System Ltd.

**ORDER**

Mr.Suresh Kant Baxy & Ms.Arsheya Sharda, Advocates for the OC present. Ms. Kruthi K, Counsel for the CD present and submits that they are expecting some amounts from the UP Government and that the amount due in this case would probably be cleared by the end of this month. But the counsel for the OC insists for hearing of the matter on the ground that the settlement is not going forward. Hence, for filing counter, list the matter on 19.04.2023 as a last chance, making it clear that if counter is not filed by the next date of hearing, the right to file counter would stand forfeited.

Sd/-  
**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**